

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO.1074  
TO BE ANSWERED ON 07.02.2020

JUVENILE HOMES

†1074.SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of juvenile homes being set up across the country, State/UT-wise;
- (b) whether the Government has proposed setting up of these homes in every State/UT and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has conducted any survey to ascertain/monitor the working of these juvenile homes during the last three years and the current year; and
- (d) if so, the details thereof and the outcome thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The details of the number of observation Homes/Special Homes supported under Child Protection Services, State/UT-wise is **Annexed**.

The Ministry of Women and Child Development (MWCD) is implementing a centrally sponsored "Child Protection Services" (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances, as envisaged under Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act). Under CPS Central Govt. is providing financial assistance to the States/UTs for setting up and maintenance of various types of Child Care Institutions (CCIs).

The JJ Act and the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed thereunder inter-alia specifies the benchmark of services to be delivered to the children. The primary responsibility of execution of the Act, as such, lies with the State/UTs. The monitoring mechanism is prescribed under Section 54 of the JJ Act and Rule 41 of the Model Rules, 2016. The Ministry has been requesting the State Governments and UT Administrations from time to time to register all the CCIs under the provisions of JJ Act, so as to ensure that CCIs offer optimum services not less than the minimum standard of care and protection prescribed under the Act & Rules. The Ministry has requested Chief Secretaries of all the States Governments and UT Administrations to issue directions for inspection of all CCIs under the supervision of District Magistrates in each district. The Ministry has been conducting National Consultations with all the States/UTs to discuss issues related to Child Protection and these consultations were also attended by Senior Police Officers of all the States/UTs nominated as the Nodal Officers. The Ministry has also issued an advisory to the States and UTs regarding the action to be taken in case of disruption to the life of children in case of any untoward incidence of abuse in any CCI.

The Minister, WCD has recently drawn attention of the Chief Ministers of all the States/UTs towards the necessity of constant monitoring and evaluation of services and facilities in CCIs in their respective States and to advice District Magistrates/District Collectors and the Superintendent of Police in each district to regularly review the action being taken for various types of child sexual abuses.

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<b>The details of the number of observation Homes/Special Homes being set up across the country, State/UT-wise (as on 30.01.2020)</b>					
<b>S.No.</b>	<b>State</b>	<b>Observation Home</b>	<b>Special Home</b>	<b>Observation cum Special Home</b>	<b>Place of Safety</b>
1	Andhra Pradesh	12	2	2	0
2	Arunachal Pradesh	0	0	1	0
3	Assam	5	1	0	1
4	Bihar	12	1	0	0
5	Chhattisgarh	13	6	0	3
6	Goa	2	2	0	0
7	Gujarat	3	0	0	0
8	Haryana	4	0	0	0
9	Himachal Pradesh	0	0	2	0
10	Jammu and Kashmir	5	2	0	0
11	Jharkhand	11	1	0	1
12	Karnataka	16	1	0	0
13	Kerala	9	2	0	1
14	Madhya Pradesh	18	3	0	0
15	Maharashtra	55	0	0	0
16	Manipur	4	0	1	0
17	Meghalaya	3	2	0	2
18	Mizoram	8	2	0	0
19	Nagaland	12	2	0	0
20	Orissa	0	0	4	0
21	Punjab	4	2	0	0
22	Rajasthan	34	0	0	0
23	Sikkim	2	0	0	0
24	Tamil Nadu	8	2	0	1
25	Tripura	3	1	0	0
26	Uttar Pradesh	26	2	0	1
27	Uttarakhand	9	2	0	2
28	West Bengal	6	0	5	0
29	Telangana	7	1	1	0
30	Andaman & Nicobar	0	0	0	0
31	Chandigarh	1	0	0	0
32	Dadra & Nagar Haveli	0	0	0	0
33	Daman and Diu	0	0	0	0
34	Lakshadweep	0	0	0	0
35	NCT of Delhi	4	1	0	1
36	Puducherry	2	0	0	0
		<b>298</b>	<b>38</b>	<b>16</b>	<b>13</b>